

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:980
ANSWERED ON:02.03.2015
PUBLIC AND PRIVATE SECTOR MINING COMPANIES
Biju Shri Parayamparanbil Kuttappan

Will the Minister of MINES be pleased to state:

- (a) the details of the public and private sector functional mines in the country at present;
- (b) whether all these mines observe all environmental guidelines relating to mining;
- (c) if so, whether the Government has allocated any mine to certain companies which violated the said guidelines; and
- (d) if so, the details thereof and the reasons therefor?

Answer

THE MINISTER OF STATE FOR MINES AND STEEL (SHRI VISHNU DEO SAI)

(a): As per information made available by Indian Bureau of Mines (a sub-ordinate office of the Ministry of Mines), the State-wise detail of reporting mines in the public and private sector for Mineral Conservation and Development Rules (MCDR) minerals during 2013-14 in the country is given at Annexure.

(b) to (d): No Madam. Indian Bureau of Mines, a sub-ordinate office of Ministry of Mines during inspection of mines in the year 2013-14, has pointed out 83 violations. The Ministry of Environment, Forests and Climate Change during the year 2013-14 and 2014-15 (upto 26.2.2015) has issued directions to various State Governments for filing complaints under section 15/19 of the Environment (Protection) Act, 1986 in Competent Courts of Law in case of 271 mining projects for violation of the provisions under the Environment (Protection) Act, 1986.

As State Governments grant the mineral concessions in accordance with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957, and the Rules framed thereunder after necessary statutory clearances, details in this regard are not centrally maintained.